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t [Property tax assessed on ex-nilers

1534. SHRI KISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to state the value of the property assessed for realization of property tax from the tx-rulLMs after abolition of their privileges?]

विल्ल मंत्रालय में राज्य मंत्री (श्री प्रणव मुखजीं): स्पष्टतः माननीय सदस्य, उस संपत्ति कं मूल्य पर धन-कर निर्धारण का उल्लेख कर रहें हैं जो भूतपूर्व शासकों के कब्जे में थी। जिन भूतपूर्व शासकों के विशेषाधिकार समाप्त किये गये थे, उन्हें उनके विशेषाधिकारों के समाप्त होने से पूर्व भी, धन कर की अदायगी से छूट प्राप्त नहीं थी। जिन भूतपूर्व शासकों के विशेषाधिकार समाप्त किये गये थे उनकी संख्या 277 हैं। उनमें से प्रत्येक के पास जो धन था उसका ब्यारा नहीं खा गया हैं। यदि, माननीय मदस्य एसे किसी विशेष भूतपूर्व शासक के सम्बन्ध में जानकारी प्राप्त करना चाहते हो, जिसका धन-कर निर्धारण किया गया हो, तो वह स्चना एकत्र करके पेश की जाएगी।

1[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERIEE) : Apparently the Hon'ble Member is referring to the assessment to Wealth-tax of the value of the property possessed by ex-rulers. The ex-rulers whose privileges were abolished were not exempt from payment of wealth-tax even prior to the abolition of their privileges. There were as many as 277 ex-rulers whose privileges were abolished. The particulars of wealth possessed by each one of them are not maintained. If the Hon'ble Member wishes to have information about any particular ex-ruler who may have been assessed to wealth-tax the same will be collected and furnished.]

राजस्थान के भूतपूर्व रियासती राजाओं के नाम पर आय-कर की बकाया राशि

1535. श्री किशन लाल शर्मा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) विशेषाधिकारों की समाप्ति के पश्चात राजस्थान के खाँन-खाँन से भूतपूर्व रियासती राजा

आय-कर अधिनियम की पीरीध में आ गए हैं ; ऑर

(ख) इन भूतपूर्व रियासती राजाओं पर प्रति वर्ष कितना आयकर निर्धारित किया गया हैं और उनमें से प्रत्येक के नाम पर आय-कर की बकाया राशि कितनी-कितनी हैं ?

-{-[Arrears of income-tax against ex-rulers in Rajasthan

1535. SHRI KISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to state:

- (a) the names of the ex-rulers of States in Rajasthan who have come under the purview of the Income Tax Act after the abolition of the privileges; and
- (b) the annual amount of income-tax assessed on these ex-rulers and the arrears outstanding against each of them?]

विस्त मंत्रालय में राज्य मंत्री (श्री प्रणव मुखर्जी): (क) विशेषाधिकारों की समाप्ति के पहले भी राजस्थान में राज्यों के भूतपूर्व शासक आय-कर अधिनियम की सीमा के अंतर्गत आते थे। आयकर लगाने में कुछ आमदीनयों पर उनको केवल छुट का इक प्राप्त था।

(ख) यह प्रश्न नहीं उठता ।

t[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERIEE): (a) Ex_Rulers of Slates in Rajasthan were under the purview of the Income-tax Act even before the abolition of the privileges. They were only entitled to exemption of certain incomes from levy of Income-tax.

(b) Does not arise.]

Reorientation of purchase policy by Cotton Corporation of India

1536. SHRI DEORAO PATIL:

SHRI KRISHNARAO NARA-YANRAO DHULAP :

PROF. N. M. KAMBLE:

Will the Minister of COMMERCE be pleased to state :

j[] English translation.